



**IN THE INCOME TAX APPELLATE TRIBUNAL**  
**"G" BENCH, MUMBAI**

**BEFORE SHRI PRAMOD KUMAR, VICE PRESIDENT, AND**  
**SHRI SAKTIJIT DEY, JUDICIAL MEMBER**

ITA no.6259/Mum./2017  
(Assessment Year : 2011-12)

Dy. Commissioner of Income Tax  
Circle-11(2)(2), Mumbai

..... Appellant

v/s

S.V.C. Resources Ltd.  
42, Citi Mall, New Link Road  
Andheri (W), Mumbai 400 053  
PAN - AAACP7022N

..... Respondent

Revenue by : Shri V. Vinod Kumar  
Assessee by : None

Date of Hearing - 13.11.2019

Date of Order - 13.11.2019

**ORDER**

**PER SAKTIJIT DEY, J.M.**

The aforesaid appeal has been filed by the Revenue challenging the order dated 30<sup>th</sup> June 2017, passed by the learned Commissioner (Appeals)-18, Mumbai, for the assessment year 2011-12.

2. When the appeal was called for hearing, none appeared on behalf of the respondent assessee. Therefore, we proceed to dispose off the

present appeal after hearing the learned Departmental Representative and on the basis of material available on record.

3. The learned Departmental Representative fairly submitted before us that the tax effect on the disputed amount is below the revised monetary limit of ₹ 50 lakh, applicable to appeals pending before the Tribunal, as per CBDT Circular no.17 of 2019, dated 8<sup>th</sup> August 2019. Further, he also submitted that the exceptions provided in CBDT Circular no.3 of 2018, dated 11<sup>th</sup> July 2018 r/w circular F. no.279/Misc./142/2007-ITJ-(Pt) dated 20<sup>th</sup> August 2018, would not apply to the present appeal.

4. Having considered the submissions of the learned Departmental Representative and after perusal of the material on record, we are of the view that the tax effect on the amount disputed by the Revenue in the present appeal is below the revised monetary limit of ₹ 50 lakh as per CBDT Circular no.17/2019, dated 8<sup>th</sup> August 2019, r/w CBDT Circular no.3/2018, dated 11<sup>th</sup> July 2018. It also stands clarified by the CBDT that the revised monetary limit of ₹ 50 lakh as per the aforesaid CBDT Circulars would also apply to all pending appeals. In view of the aforesaid, Revenue's appeal deserves to be dismissed. However, the Revenue is given liberty to seek recall of this order if, at a later point

of time, it is found that the appeal falls under any of the exceptions provided in the Circulars referred to above.

5. In the result, Revenue's appeal is dismissed.

Order pronounced in the open Court on 13.11.2019

**Sd/-**  
**PRAMOD KUMAR**  
**VICE PRESIDENT**

**Sd/-**  
**SAKTIJIT DEY**  
**JUDICIAL MEMBER**

**MUMBAI, DATED: 13.11.2019**

Copy of the order forwarded to:

- (1) *The Assessee;*
- (2) *The Revenue;*
- (3) *The CIT(A);*
- (4) *The CIT, Mumbai City concerned;*
- (5) *The DR, ITAT, Mumbai;*
- (6) *Guard file.*

*Pradeep J. Chowdhury*  
*Sr. Private Secretary*

True Copy  
By Order

Assistant Registrar  
ITAT, Mumbai